The Jammu and Kashmir Muslim Dower Act, 1920

Act 44 of 1920

Keyword(s):
Dower, Means of Husband, Status of Wife, Reasonable
THE JAMMU AND KASHMIR MUSLIM DOWER ACT, 1977

(1920 A. D.)

Act No. XLIV of 1977

CONTENTS

Section.

1. Short title.

2. Where the amount of Dower is excessive to the means of the husband.
1. (1) This Act may be called the Jammu and Kashmir State Muslim Dower Act, 1977.

(2) It extends to the whole of the State.

2. Where the amount of dower is stipulated for in any contract of dower by a Mohammedan is excessive with reference to the means of the husband the entire sum provided in the contract shall not be awarded in any suit by decree in favour of the plaintiff, or by allowing it by way of set off lien or otherwise to the defendant; but the amount of dower to be allowed by the courts shall be reasonable with reference to the means of the husband and the status of the wife. This rule shall be applicable whether the suit to enforce the contract be brought in the husband's lifetime or after his death.

1. For commencement etc. of this Act see foot note under section of Act IV of 1977.